

Most Urgent/Out at once

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ): DELHI

No. 23150-23250 Genl./HCS/2023

Dated, Delhi the _____

08 JUN 2023

Sub: Judgment/Order dated 26.05.2023 passed by Hon'ble Mr. Justice Jasmeet Singh in Bail Application No. 619/2021 titled "Manish Vs. The State NCT of Govt. of Delhi".

A copy of the letter no. 31349/Crl. dated 03.06.2023 bearing diary no. 1851 dated 05.06.2023 alongwith copy of judgment/order dated 26.05.2023 passed by Hon'ble Mr. Justice Jasmeet Singh in the abovesaid matter is being circulated for immediate compliance/necessary action to :-

1. All the Ld. Judicial Officers posted in Central District, Tis Hazari Courts, Delhi.
2. The Ld. Officer In-charge, Record Rooms (Criminal/Civil/Sessions), Central District, Tis Hazari Courts, Delhi.
3. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.
4. PS to the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information.
5. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
6. Dealing Assistant, R&I Branch for uploading the same on LAYERS.
7. For uploading the same on Centralized Website through LAYERS.



(RAKESH PANDIT)

Officer-in Charge, Genl. Branch, (C)
Addl. District & Sessions Judge,
Tis Hazari Courts, Delhi

Encls. As above.

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Urgent/ Out Today

NODH 28.07.2023

IN THE HIGH COURT OF DELHI AT NEW DELHI

No. 31349/21

Dated 03/6/23

From:

The Registrar General,
High Court of Delhi,
New Delhi.

To.

1. The Ld. Principal District & Sessions Judge, Headquarter, Delhi.
2. The Ld. Principal District & Sessions Judge, Central Distt., Tis Hazari Courts, Delhi.
3. The Ld. Principal District & Sessions Judge, North Distt., Tis Hazari Courts, Delhi.
4. The Ld. Principal District & Sessions Judge, West Distt., Tis Hazari Courts, Delhi.
5. The Ld. Principal District & Sessions Judge, New Delhi., Patiala House Courts, Delhi.
6. The Ld. Principal District & Sessions Judge, East Distt., KKD Courts, Delhi.
7. The Ld. Principal District & Sessions Judge, North -East Distt., KKD Courts, Delhi.
8. The Ld. Principal District & Sessions Judge, Shahdara Disst., KKD Courts, Delhi.
9. The Ld. Principal District & Sessions Judge, North-West Distt., Rohini Courts, Delhi.
10. The Ld. Principal District & Sessions Judge, Outer Distt., Rohini Courts, Delhi.
11. The Ld. Principal District & Sessions Judge, South -West Distt., Dwarka Courts, Delhi.
12. The Ld. Principal District & Sessions Judge, South Distt., Saket Courts, Delhi.
13. The Ld. Principal District & Sessions Judge, South-East Distt., Saket Courts, Delhi.
14. The Ld. Principal District & Sessions Judge, Rouse Avenue Courts, Delhi.
15. Mr. Sanjay Sharma-II, ASJ-03, Central District, Tis Hazari Courts, Delhi/Successor Courts/Ld. Duty MM.
16. The Commissioner Of Police, PHQ, I.P Estate, New Delhi
17. The DCP Legal Cell District South East New Delhi
18. The Member Secretary, DSLSA, 3rd Floor, Rouse Avenue Courts, Complex, Pandit Deen Dayal Upadhyaya Marg, New Delhi, Delhi 110002.
19. The SHO/AO/IO Police Station Railway Sarai Rohilla, Delhi
20. The Secretary (Litigation) DSLSA Rouse Avenue Courts Pandit Deen Dayal Upadhyay Marg, New Delhi- 110002
21. The Secretary, DSLSA Litigation, Patiala House Courts New Delhi
22. The Incharge, Rape Crisis Cell, C-Block, 2nd Floor, Vikas Bhawan I.P. Estate New Delhi - 110002

BAIL APPLICATION NO. 619/2021

Manish

VERSUS

.....Petitioner

The State NCT Of Govt. Of Delhi

.....Respondent

Petition under Section 439 Code of Crl. Procedure for grant of regular in case relating to FIR No. 8/2020 Under Section 376/377/376D/34 IPC registered at Police Station Railway Sarai Rohilla Delhi.

Sir,

I am directed to forward herewith for immediate compliance/ necessary action a copy of judgment/ order dt. 26.05.2023 passed in the above case by Hon'ble Mr. Justice Jasmeet Singh of this court.

Other directions are contained in the enclosed copy of order.

Encl: 1. Copy of order dated 26.05.2023

and memo of parties.

Yours Faithfully

A
26/23

Admn. Officer Judl. (Crl.)

For Registrar General

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IN THE HIGH COURT OF DELHI AT NEW DELHI

Bail Application No. 619 of 2021

IN THE MATTER OF :

Manish

... Petitioner

VERSUS

The State

... Respondent

MEMO OF PARTIES

Manish

S/o Suresh

R/o Jhuggi No.-298A, Railway Jhuggi Camp,
Sakur Basti, Delhi

... Petitioner/Applicant

Versus

STATE (NCT OF DELHI)

... Respondent


F.I.R. No. 0008/2020

U/s.376/377/34 IPC

P.S: Railway Sarai Rohilla

DELHI

DATED: 19.02.2021


(Arjun Singh Khurana)
Advocate for the petitioners
J-143, Rajouri Garden
New Delhi-110027
D/1886/2013
9899498684

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ BAIL APPLN. 619/2021 & CRL.M.A. 7163/2022

MANISH

..... Petitioner

Through: Ms Prabhsahay Kaur, Ms Rachna
Tyagi, Ms Shashi, Ms Taruna Panwar, Advs. for
BBA

versus

STATE

..... Respondent

Through: Mr. Ajay Vikram Singh, APP
Mr. Abhinav Pandey, Secy., DSLSA
Ms. Aishwarya Rao, Ms. Mansi Rao, Adv.
Ms. Neelam Narang, Add. PP, Ms. Y. Phazang,
Legal Supervisor, DCW
WSI Birmati Devi, PS SRRS (Railway)

²/₊ BAIL APPLN. 2612/2021
AZAD BILLU @ BALLU

..... Petitioner

Through: Ms Prabhsahay Kaur, Ms Rachna
Tyagi, Ms Shashi, Ms Taruna Panwar, Advs. for
BBA

versus

STATE NCT OF GOVT. OF DELHI

..... Respondent

Through: Mr. Ajay Vikram Singh, APP
Mr. Abhinav Pandey, Secy., DSLSA
Ms. Aishwarya Rao, Ms. Mansi Rao, Adv.
Ms. Neelam Narang, Add. PP, Ms. Y. Phazang,
Legal Supervisor, DCW
SI Deepak Sahu, PS Pul Prahladpur

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BAIL APPLN. 3171/2021
UMESH

..... Petitioner

Through: Ms Prabhsahay Kaur, Ms Rachna
Tyagi, Ms Shashi, Ms Taruna Panwar, Advs. for
BBA

versus

STATE (NCT OF DELHI)

..... Respondent

Through: Mr. Ajay Vikram Singh, APP
Mr. Abhinav Pandey, Secy., DSLSA
Ms. Aishwarya Rao, Ms. Mansi Rao, Adv.

CORAM:

HON'BLE MR. JUSTICE JASMEET SINGH

ORDER

26.05.2023

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1. On 05.04.2023, it was recorded that the efforts of stakeholders are in the right direction and the files are being processed and the process of compensation is being initiated.
2. Ms. Kaur, learned counsel appearing for the *Bachpan Bachao Andolan* (BBA) states that there are severe bottlenecks faced in the process. She states that the files are not being made available to the Lawyers for conducting inspection.
3. On 12.12.2022, this Court had directed as under:-

"6. With a view to pre-empt the difficulties likely to be faced qua file inspection by the proposed team of lawyers of BBA, I deem it fit to direct the Ld. Principal District and Sessions Judges to direct the concerned Judges/ Ahlmads / Record Room In-charge to identify and trace out the files of the disposed of POCSO

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cases/ Rape cases/ other sexual offence cases expeditiously and to permit inspection by the Lawyers provided by BBA (in whose favour DSLSA issues entrustment/ authorization letter), so that the records can be inspected and appropriate applications for compensation can be filed at the earliest. Needless to say that these lawyers shall be sensitized with regard to maintaining the confidentiality and respect for privacy of the victim while inspecting records and making reports as proposed."

4. Despite these directions, the concerned *Ahlmads*/ Record Room In-Charge are taking their own sweet time to make the files available to the lawyers and the rights of child victims are getting severely affected due to the same.
5. The learned Principal and District Sessions Judges are directed to identify the *Ahlmads* and Record Room In-Charge who are not complying with the order dated 12.12.2022, fix responsibility upon them and take disciplinary action against them.
6. The report be filed before the next date of hearing.
7. In addition, the addresses of the child victims to whom the compensation is to be paid are not being made available.
8. As per the SOP, the I.O. concerned has to contact the child victim and thereafter share the details with Rape Crisis Cell (RCC) Lawyer to move the application for compensation.
9. The order will be communicated to the DCP, Legal Cell to ensure immediate compliance.
10. The Secretary (Litigation), DSLSA who is present through video

conferencing mode shall also ensure that necessary steps are taken in this regard.

11. It is brought to my notice that the Lawyers at BBA are available during the entire summer holidays.
12. This order be sent to respected District Judges ^{to take appropriate steps} so that files are made available for inspection. The stakeholders are at liberty to file an application for appropriate orders.
13. List on 28.07.2023.

MAY 26, 2023 / (MS)

JASMEET SINGH, J

[Click here to check corrigendum, if any](#)

TRUE COPY

EXAMINED

